

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No111  
CP(IB)/158(AHM)2021

**Order under Section 95IBC**

**IN THE MATTER OF:**

State Bank of India Through Mr. Ashutosh Agarwal  
V/s  
Abhay Narendra Lodha

.....Applicant

.....Respondent

**Order delivered on ..29/03/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Advocate, Mr. Pulkitesh Dutt Tiwari.  
For the Respondent : Advocate, Ms. Hirva Dave.

**ORDER**

Learned counsel for the applicant states that Corporate Debtor is under Liquidation vide order dated 06.09.20219. The Personal Guarantor is proceeded ex-parte vide order dated 25.01.2022. Learned counsel for the Personal Guarantor states that to enable them to make legal submission, the copy of RP's report be supplied to them. Let the said report be supplied to the learned counsel for the Personal Guarantor within three days.

List it for hearing on 20.04.2022.

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**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**